

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “D” BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.9253/Del/2019
Assessment Year : 2016-17**

Impact IT Solutions Pvt.Ltd., E-69, Vasant marg, Vasant Vihar, New Delhi-110057. PAN-AABC15622E	Vs	ITO, Ward-12(1), New Delhi.
APPELLANT		RESPONDENT
Appellant by	Ms.Umang Luthra, Adv.	
Respondent by	Sh.M.Barnwal, Sr.DR	
Date of Hearing	03.03.2021	
Date of Pronouncement	03.03.2021	

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2016-17 is directed against the order of learned CIT(A)-44, New Delhi dated 11.09.2019.

2. The learned counsel for the assessee, vide its letter dated 26.02.2021, received through email, has requested for withdrawal of the appeal filed by her and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 03rd March, 2021.

Sd/-

**(KUL BHARAT)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI